

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 455 of 1997

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member

Pradip Kr. Ghosh & Ors.

- VS -

Eastern Railway

For the Applicants : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. P.K. Arora, Counsel

Date of Order : 09-06-2004

ORDER

MR. NITYANANDA PRUSTY, JM

Heard Mr. Chakraborty, Ld. Counsel for the applicants and Mr. Arora, Ld. Counsel for the respondents.

2. When this matter was taken up, Mr. Chakraborty, Ld. Counsel for the applicant submits that the applicants do not want to press this O.A. and withdraw the same accordingly. However, the applicants may be given liberty to file detailed individual representations highlighting their grievances before the respondent No.3 and respondent No. 3 may be directed to consider the said representations within a stipulated period from the date of receipt of such representations. Mr. Arora, Ld. Counsel for the respondents has no objection to the above submission made by the Ld. Counsel for the applicants.

3. Considering the submissions made by the Ld. Counsel for both the parties, the O.A. is dismissed as 'withdrawn'. No order as to costs

4. However, the applicants are at liberty to file detailed individual representations highlighting their grievances before the [redacted]

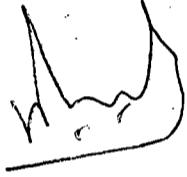
Contd...

Divisional Personnel Officer (respondent No.3), Eastern Railway, Malda, within a period of two months from to-day and in case such representations are filed and received by the Divisional Personnel Officer, Eastern Railway, then he is directed to consider the representations and dispose of the same by passing a reasoned and speaking order within a period of three months from the date of receipt of such representation and communicate his decision to the applicants within a period of two weeks thereafter.

5. It is made clear that we have neither gone into nor observed anything on the merits of the case.



Member(A)



Member(J)

DKN